

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A. NO. 330 OF 2011**

**Tuesday, this the 12<sup>th</sup> day of April, 2011**

**CORAM:**

**HON'BLE Mr. GEORGE PARACKEN, JUDICIAL MEMBER  
HON'BLE Mr. K. GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

K. Haridas, S/o. (late) P.K. Krishnapanicker  
Joint Asst. Director, (Audit)  
Internal Audit Party No. 1  
Central Reserve Police Force  
Chennai- 600 065  
Residing at Harimandiram  
Karippur, Malayinkeezhu (P.O)  
Thiruvananthapuram – 695 571.

- **Applicant**

**(By Advocate M/s. Dandapani Associates)**

**Versus**

1 Union of India, Represented by the Secretary  
to Government, Home Department  
Central Reserve Police Force  
Block No. 1, CGO Complex  
Lodhi Road, New Delhi- 110 003.

2 The Director General  
Directorate General  
Central Reserve Police Force  
Block No. 1, C.G.O Complex  
Lochi Road, New Delhi – 110 003.

3 The Deputy Inspector General of Police  
Group Centre  
Central Reserve Police Force  
Malegaon, Pune  
Maharashtra – 410 507.

- **Respondents**

**(By Advocate Mr. A.D. Raveendra Prasad, ACGSC)**

The application having been heard on 12.04.2011, the Tribunal on the  
same day delivered the following:



**ORDER****HON'BLE Mr. GEORGE PARACKEN, JUDICIAL MEMBER**

The applicant has filed this O.A to challenge the A-1 order dated 13.12.2010 placing him under suspension, A-7 order dated 24.01.2011 by which the original date of suspension in A-1 order has been modified and made effective from 17.12.2010 and the A-8 order dated 14.03.2011 by which his period of suspension has been extended for a further period of one year and to seek a direction to the 2<sup>nd</sup> respondent to reinstate him in service.

2. Shri A.D. Raveendra Prasad takes notice on behalf of the respondents.
3. When the matter was taken up for consideration, the counsel for the applicant has submitted that she wants to rectify certain discrepancies in this O.A and, therefore, to withdraw the same.
4. We, therefore, dismiss this O.A as withdrawn with liberty to the applicant to file a fresh O.A. if so advised.

(Dated, the 12<sup>th</sup> April, 2011.)



**K. GEORGE JOSEPH  
ADMINISTRATIVE MEMBER**

  
**GEORGE PARACKEN  
JUDICIAL MEMBER**

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